

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3745 of 2020

Md. Tausique @ Md. Tausif @ Tausif Raja @ Md. Tausif Raja
... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Rajesh Kumar, Advocate

For the State : Mr. Prabhu Dayal Agrawal, A.P.P.

Order No. 02

Dated 07th July, 2020

Heard the learned counsel appearing for the respective parties.

Defect nos.9 (i) to (iii), as pointed out by the office, are ignored.

The petitioner is an accused in connection with Itkhori P.S. Case No. 83 of 2018.

It has been alleged that the informant had proceeded from Bhagalpur in his *Bolero* Pick-up-Van loaded with Chilli. On the way the vehicle was intercepted by miscreants and it was looted. It appears that the petitioner and Nasir Alam have stated that the vehicle was sold to one Prabhat Kumar Singh and same was subsequently recovered.

Learned counsel for the petitioner has stated that the vehicle was not recovered at the instance of the petitioner and there is an error on record in the impugned order dated 26.05.2020. It has been stated that the para 75 of the case diary merely reveals about the information received from the spy regarding the involvement of the petitioner and Nasir Alam.

Learned counsel further submitted that there is no other evidence on record which would indicate that it was the petitioner who was involved in committing dacoity.

Learned A.P.P. has opposed the prayer and has stated that the petitioner has got three criminal antecedents.

It appears that the petitioner has been implicated merely on suspicion and he is in custody since 24.02.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Chatra in connection with Itkhori P.S. Case No. 83 of 2018.

(RONGON MUKHOPADHYAY,J.)